

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

23.02.2011

CP 40/2010 (OA No. 167/2010)

Mr. S. Shrivastava, Counsel for applicant.
None present for respondents.

Heard learned counsel for the applicant.

For the reasons dictated separately, the CP is disposed of.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan

(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 23rd day of February, 2011

CONTEMPT PETITION NO. 40/2010
IN
ORIGINAL APPLICATION NO. 167/2010

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Mitthu Singh son of Late Shri Kalyan Singh resident of Shiv Colony Gram and Post Nayla, Tehsil Jamuaramgarh, Jaipur. Presently posted as Driver in Behru Yuva Kendra Sangathan at Jaipur.

.....Applicant

(By Advocate: Mr. S. Shrivastava)

VERSUS

Shri Shailesh, Director General of Nehru Yuva Kendra Sangthan, Department of Youth Affairs & Sports, Gate No. 6, C-Wing, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi.

.....Respondents

(By Advocate: -----)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 30.03.2010 passed by this Tribunal in OA No. 167/2010.

2. The respondents have filed their reply. In the reply, the respondents have stated the circumstances under which the decision taken by them could not be communicated to the applicant. The respondents have also placed on record the copy of the order dated 24.05.2010 passed pursuant to the direction given by this Tribunal.



3. In view of this subsequent development, the present Contempt Petition does not survive. Notices issued to the respondents are hereby discharged. Needless to add that in case the applicant is aggrieved by the order dated 24.05.2010, it will be open for him to file substantive OA.

4. With these observations the present Contempt Petition is disposed of.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan

(M.L. CHAUHAN)
MEMBER (J)

AHQ